

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 3957**

**ANSWERED ON 06.04.2023**

**Post-retirement appointments of judges**

**3957. DR. AMEE YAJNIK:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether a study by the Vidhi Center for Legal Policy states that out of 100 retired Supreme Court judges, 70 have taken up some assignment, if so, the manner in which Government assures that this will not affect the independence of the judiciary;
- (b) whether it is a fact that tribunals are becoming a haven for retired judicial officers, if so, whether this will affect the outcome of the judgments as Government itself is the litigant as well as the appointing authority; and
- (c) the details of judges who have got post-retirement appointments and whether the Government intends to continue post-retirement appointments?

**ANSWER**

**MINISTER OF LAW AND JUSTICE**

**(SHRI KIREN RIJJU)**

**(a) to (c):** Department of Justice is concerned with the appointment and service conditions of the sitting Judges of the High Courts/Supreme Court only. Appointments of retired Supreme Court Judges to various Constitutional posts, Commissions, Tribunals etc. are made by different Ministries/Departments as per relevant rules laid down by the respective appointing authority. Therefore, the information is not centrally maintained.

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